NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 41

IA 807/2024 in C.P. (IB)/917(MB)2020

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/S ANIL DHIRAJLAL AMBANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application under any other provisions- IBC

ORDER

IA 807/2024 in C.P. (IB)/917(MB)2020

1) Mr. Nirav Shah, Ld. Counsel for the Petitioner, Ms. Anuya Pathare, Ld. Counsel for the Resolution Professional and Mr. Rohit Gupta, Ld. Counsel for the Respondent are present.

2) Stand over to 03.05.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing. Ld. Counsel for the Petitioner is directed to take instructions as to which Petition is to be survived and shall apprise the Bench on the next date of hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare